

ITEM NO.8

COURT NO.4

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4387/2011

(From the judgement and order dated 10/02/2011 in IA No. 1/2011 & CRLA No. 54/2011 of The HIGH COURT OF CHHATISGARH AT BILASPUR)

PIJUSH @ BUBUN GUHA

Petitioner(s)

VERSUS

STATE OF CHHATISGARH

Respondent(s)

(With appln(s) for bail, permission to place addl. documents on record and office report)

Date: 31/05/2011

This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
[VACATION BENCH]

For Petitioner(s)

Mr. Prashant Bhushan, Adv.
Ms. Vrinda Grover, Adv.
Mr. Pranav Sachdeva, Adv.

For Respondent(s)

Mr. Uday U. Lalit, Sr. Adv.
Mr. Atul Jha, Adv.
Mr. Santosh Mishra, Adv. (NOT PRESENT)

UPON hearing counsel the Court made the following
O R D E R

The reply affidavit filed on behalf of the
respondent - State of Chhatisgarh is taken on
record.

We have heard learned counsel for the parties
at length and carefully perused the record. We
SLP(Crl.) No. 4387 of 2011

have also gone through the documents filed along
with the counter affidavit filed on behalf of the
State of Chhatisgarh.

Ordinarily, this Court does not interfere with the exercise of discretion by the High Court in the matter of grant/refusal of bail when appeal against conviction is pending but, keeping in view the fact that the co-accused Dr. Binayak Sen has already been granted bail by this Court, we deem it proper to pass similar order.

Accordingly, the Special Leave Petition is disposed of with the direction that the sentence awarded to the petitioner shall remain suspended and he be released on bail on furnishing bail bond in a sum of `2 lakhs with two sureties of `1 lakh each to the satisfaction of the trial court.

(KALYANI GUPTA)
COURT MASTER

(PHOOLAN WATI ARORA)
COURT MASTER